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FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAAN SAROVAR PROPERTIES DEVELOPMENT PRIVATE LIMITED

1.	Name of the Corporate Debtor	Maan Sarovar Properties Development Private Limited
2.	Date of Incorporation of Corporate Debtor	04-02-1992
3.	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Chennai
4.	Corporate Identity Number	U45201TN1992PTC022124
5.	Address Of the Registered Office and Principal Office (if any) of the Corporate Debtor	Regd. Office: No.33/2, Gangai Street, Kalashethra Colony, Besant Nagar Extension, Besant Nagar, Chennai - 600090
6.	Date of Closure of Insolvency Resolution Process	11-11-2025
7.	Liquidation Commencement Date of Corporate Debtor	12-11-2025 (Order received by liquidator on 14-11-2025)
8.	Name And Registration Number of the Insolvency Professional acting as Liquidator	DiMax Restructuring Private Limited IBBI Regn. No: IBBI/IPE-0172/IPA-3/2024-2025/50087
9.	Address And Email Id of the Liquidator as Registered with the Board	Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400 101 Email id: info@dimax.in
10.	Address And Email Id to Be used for correspondence with the Liquidator	A-Wing 402, Suashish It Park, Borivali (East) Mumbai Maharashtra-400066 Email Id: cirp.maansarovar@gmail.com
11.	Last date for submission of claims	14-12-2025 (Being 30 days from the date of receipt of Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of liquidation of the **Maan Sarovar Properties Development Private Limited** on **12th November 2025**. The said order received by the Liquidator on **14th November 2025**.

The stakeholders of **Maan Sarovar Properties Development Private Limited** are hereby called upon to submit their claims with proof on or before **14th December 2025**, to the liquidator at the address mentioned against **item 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 17-11-2025
Place: Mumbai

Ashish Vyas
Authorised Signatory of
DiMax Restructuring Private Limited
Liquidator of Maan Sarovar Properties Development Private Limited
IBBI Reg. No.: IBBI/IPE-0172/IPA-3/2024-2025/50087
AFA Validity: December 31, 2025